

\216ITEM NO.801

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Interlocutory Application Nos.....of 2017 in Civil Appeal

No(s). 8800-8801/2013

VINODKUMAR M MALAVIA & ANR

Appellant(s)

VERSUS

MAGANLAL MANGALDAS GAMETI & ORS.

Respondent(s)

Date: 28/04/2017 These applications were orally mentioned today.

CORAM :

HON&#39;BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON&#39;BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s)

Mr. Deeptakirti Verma, AOR

For Respondent(s)

Ms. Hemantika Wahi, AOR

Mr. Avinash Sharma, AOR (Orally mentioned by)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Avinash Sharma, learned counsel appearing for the applicant/intervenor states that he has filed Interlocutory Applications for directions and intervention to give effect to the Judgment dated 30-9-2013 passed by this Court in Civil Appeal Nos.8800-8801 of 2013 and requests that the same may be listed on Monday, the 1 st May, 2017.

In view of the request made, let the applications be listed on Monday, the 1 st

May, 2017 in case the same are found to be in order in all respects.

(VISHAL ANAND)

COURT MASTER

(SNEH LATA SHARMA)

COURT MASTER